

(Reserved)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD.

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Registration No. 120 of 1986

Brij Pal Singh Gangwar .vs. Union of India and
others.

Hon'ble S.Zaheer Hasan, Vice Chairman,

Hon'ble Ajay Johri, Member (A).

(Delivered by Hon. S.Zaheer Hasan, V.C.)

This is an application under Section 19 of the Central Administrative Tribunals Act (No. 13 of 1985). On 8.12.1982 the applicant was appointed as Branch Post Master, Naraina Mau, Tahsil Kaimganj, district Farrukhabad, under the Extra Departmental Agents (Conduct and Service) Rules, 1964 (hereinafter referred to as the 1964 Rules). On 10.2.1986 Superintendent of Post Offices, Fatehgarh Division ordered that the applicant be put off duty with immediate effect under Rule 9 of the 1964 Rules. This order has been challenged by the applicant on the ground of malice.

The applicant was put off duty under Rule 9 of the 1964 Rules. Under Rule 10 of the said Rules the applicant could have filed an appeal. No such appeal was filed. So, in view of the provisions of Section 20 of Act 13 of 1985 this application cannot be admitted.

This application is rejected at admission state.

July 25, 1986
R.P.

Yours
Vice Chairman

MP
25.7.86
Member (A)